CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

E TRIBUNAL .

U.A. No. 199/88 & 305/89

Shri Ishwarbhai J. Pathak

.. Applicant

Vs.

- The Union of India, through the Secretary to the G.O.I. Ministry of Home Affaris, New Delhi.
- The Administrator, Dadra and Nagar Haveli, Raj Bhavam, Panaji, Goa.

In respect of OA No. 199/88 and OA 305/89

The Collector, Dadra and Nagar Haveli, Silvassa.

- Shri N. M. Bhavsar, Eduction officer, Dadra and Nagar Haveli, Silvassa.
- 4. Shri M.P.Patel, land reforms Officers and Purchase and Supply Officers, Dadra N. H. Silvassa.
- 5. Shri B. N. Parmar, Project Director, R.D.A. Dadra and Nagar Haveli, Silvassa.
- 6. Shri L. P. Vyas, Asstt. Secretary to the Administrator Dadra and Nagar Haveli, Silvassa.

... Respondents

- Shri J. R. Mahyawanshi, L.R.O., Dadra and Nagar Haveli, Silvassa.
- 8. Shri R. L. Patel, Social Welfare Officer, Dadra and Nagar Haveli, Silvassa,

 Shri K. D. Patel, Divisional Accountant, P.W.D., Dadra and Nagar Haveli, Silvassa. In respect of OA 199/88 only.

10. Shri D. V. Prabhu, Education Officer, Dadra and Nagar Haveli, Silvassa.

CORAM: Hon'ble Shri M.R.Kolhatkar, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Appearance:

None for the Applicant

Shri Rao, counsel for the Respondents.

ORAL JUDGMENT

Date: 4.3.94

Fer : Hon'ble Shri M. R. Kolhatkar, Member (A)

As the parties are substantally identical

and the reliefs are inter-dependent we are disposing of these two OA's by a common judgment.

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- 2. In CA. number 199/89, the basic prayer of the applicant is for grant of promotion to him to the Group B post in the grades 1640-2900 and 2000-3500 in the Accounts Wing of Dadra and Nagar Haveli Administration since he is the Senior most person in the feeder cadre of the post in the grade of Rs. 1400-2300. In this CA, apart from Dadra and Nagar Haveli Admn. (Respondent No. 1 to 3), there are 7 Private respondents (Respondents No. 4 to 10). CA No. 305/89 is in respect of expunction of adverse entries in the Confidential Reports of Applicant for the years 1982-83 and 1983-84. In this CA, as amended there are no private respondents.
- 3. We dispose of CA 305/89 first because a decision in this case would have an impact on the decision of CA 199/89. The adverse remarks for the year 1982-83 are to the effect: "pays attention but not as adequate as expected". The adverse remarks for the year 1983-84 are: "pays attention but occassionally has to be prompted". It is not disputed that these adverse remarks in the CRs were not communicated to the applicant at any time. The applicant's name came to be considered by the various D.F.C.'s as below:
 - i) Normal DPC 14.9.1983
 - ii) Normal DPC 9.8.1986
 - iii) Normal DPC 27.8.1987
 - iv) Normal DPC 16.10.1987

1983 DPC recommended him for promotion as Sr. Accountant in the scale Rs. 1400-2600 but the review DPC of 27.8.87

which should have been given. It held him "not fit" for promotion and recommended his reversion to the lower cadre with retrospective effect from 14.9.1983 but his ad-hoc promotion to the same with effect from 9.8.1986. The normal EPC held on 16.10.1987 held him as "unfit" for ad-hoc promotion to the higher grade of Rs. 1640-2900.

- adverse entries cannot be taken into account by the DFC for the prupose of assessing suitability of an employee for promotion as held in BISWANATH MAHARANA V. UNION OF INDIA, 1987(4) CAT 5 and BANISINGH V. UNION OF INDIA, 1989(9) ATC 849. It is also to be noted that there cases are based on the authority of the Supreme Court in Fijji's case. (1979) 2 SCC 368. While, therefore, we are not in a position to order expundation of these adverse remarks/entries, we hereby direct that these ladverse entries in in the Confidential Reports of the applicant for the years or any other authority assessment of the applicant for purpose of promotion.
- the respondents that applicant could only have been considered for ad hoc promotion in Group B because of non availability of requisite personnel who could have been considered for regular promotion to Group B because he did not have the requisite length of five years' regular service as required by the recruitment rules. The applicant

worked for less than five years in the feeder cadre viz., from 16.7.1979 to 18.2.1980 (5months 16 days) and 13.7.83 to 16.10.1987 (4 years 3 months 10 days Total 4 years, 8 months, 26 days). The applicant has contended that the reason he fell short of requisite length of service in spite of beaing the senior most of experienced employee of the Accounts wing was because he was sent to do commercial accounts in 1979 against his wishes rather then being appointed as Sr. Accountant in his own line as was allowed to Respondent No.10 in OA 199/89. Respondent Union Territory Administration has denied that applicant's willingness was required to be ascertained.

6. We have gone through the CRs of the applicant and the respondents have also given us a chronological classification of the CR entries in respect of the applicant reproduced below:

C.R. GRADINGS OF SHRI I.J.PATHAK. FITNESS FOR PROMOTION Good/Average. 1979-80 1980-81 Good. 24.11.80 to 31.3.81 Very Good. 1.4.81 to 2.12.81 Very Good. 1.4.82 to 31.8.82 Good. Fit or Fit Good. 1982-83 in his turn. Good. 1.8.83 to 31.3.84 Good. 1.4.84 to 4.1.85 Good. 1.4.85 to 31.3.86 1.4.86 to 30.9.86 Good. 1.10.86 to 31.3.87 Very Good.

7. One of the contentions raised by the applicant is that the DPC was baised against him because a Member Mr. Dhawan H.C., Deputy Conservator of Forests had a

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grudge against the applicant who had objected to
several proposals of Mr. H.C. Dhawan. The DFC dated
27.8.1987 also did not include EE who was absent.
The applicant has given a list in this respect which
is reproduced below:

- The Finance Division in which my self is working as Sr. Acctt. and Shri H. N. Patel as Head Clerk did not clear following cases since the codal formalities were not followed strictly and the guidelines given in the General Financial Rules and Delegations of Financial Powers Rules were violated completely.
 - i) The proposal of purchase of polithine bags at higher rates.
- ii) The Proposal of purchase of Furniture from Godrej.
- iii) Payment of paid Holiday, Sunday without work to the Forest Labour Workers without the sanction of G.U.I.
 - iv) Purchase of Toyoto Mini Truck without approval of Govt. of India.
 - v) Purchase of furniture articl es for Rest House Bombay.
 - vi) Furchase of furniture and other equipments for office of the Dy. C.F.
- vii) Construction of tourist cottage at Khanvel.
- viii) Declaring Dy. C.F. as Head of the Department without approval of the G.O.I. and without issue of ammendment to the list of Heads of the Deptts given in the Delegation of Financial Powers, Rules.
 - ix) Demolition of the part of residential quarter behind Jain Temple at Silvassa without proper approval of the G.O.I.
 - x) Furnishing/additions alterations to bungalow of the Dy. C.F.
 - xi) There were many files returned back to the Forest Department since proposals contained therein were not in accordance with the General Financial Rules.

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The respondents have contended that while making allegations against a Member of DFC regarding Walls, the applicant has failed to make him a party respondent. that Shri We are, however, of the **view** \(\frac{1}{2}\) H.C. Dhawan as a member of DPC is part of the Administration and it was open to the Administration to file a clear affidavit denying made Shri the alregations of bias/against/Dhawan. Apart from the circumstantial evidence, the record shows that the applicant by no stretch of imagination could have been assessed as "not fit" for promotion by the DPC in the year 1987 even after taking into account the adverse entries. Secondly we have already held in the order in OA 305/89 that these adverse entries are to be or by any other authority disregarded by the DPC/for assessment of the applicant for promotion.

We, are therefore satisfied that the proceedings of the DPC which have been produced before us viz. processings dated 27.8.1987 and dated 16.10.1987 are vitiated because of consideration of material which ought to have been disregarded viz., the un-communicated adverse remarks and because a plausible case has been made out that a bias could have been at work so far as one of the Members of the DPC is concerned.

We are particularly pained to note that review DPC dated 27.8.87 thought it fit to hold the promotion of Applicant from 14.9.83 as unjustified and recommended his post factor reversion and promotion on ad hoc basis only from 9.5.1986. The subsequent regular

DPC also held him tobe untit for promotion to higher grade in Group 'B'.

- 11. We note that the Applicant has since retired from service with effect from 1.11.1989 having sought voluntary retirement.
- Normally, we should nave asked the Administration to hold a fresh review DFC to consider the applicant for promotion but since he has already retired, and keeping in view the background that Applicant was the senior most employee and suffered lecause of consideration by DFC of uncommunicated adverse remarks as well as unjustified down—grading of his assessment due to bias at work on the part of one of the members of DFC, we dispose of the application by the following order.

ORDER

The miniutes proceedings of the Review DFC dated 27.8.1987 and 16.10.87 so far as they relate to the Applicant are quashed and set aside. The Administration should consider that Applicant worked continuously from 13.7.1983 as Senior Accountant. His previous service of 1979 - 80 in this grade should also be taken into account. On this footing, the Applicant should be deemed to have been regularly promoted to the Group 'B' post in 1640-2900 after completion of 5 years of service. His pay and allowances should be refixed on this footing on notional basis and his pension should also be recalculated. We do not award arrears of pay and allowances in higher post since Applicant did not work in the higher post but if

the Applicant suffered any loss of pay/allowances in the scale Rs. 1400 - 2300 as a result of decision taken 1400 - 2600 to revert his in terms of DPC dated 27.8.1987, the same should be calculated and refunded to him. The arrears of pension and dearness relief if any should be paid to the Applicant. All this action should be completed within 4 Union Territory months of the communication of the order. The administration will be liable to pay interest 2 12% in respect of amount one and outstanding in terms of our order above beyond 4 months of the communication of the order.

(Lakshmi Swaminathan) Member (J)

(M.R.Kolhatkar)
Member (A)